

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2122/2020

[Arising out of impugned final judgment and order dated 23-01-2020 in CRLA No. 859/2019 passed by the High Court of Judicature at Bombay at Aurangabad]

DIGAMBAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 42275/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 3298/2020 (II-A)

Date : 10-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Shirish K. Deshpande, AOR  
Ms. Rucha Pravin Mandlik, Adv.  
Mr. Mohit Gautam, Adv.  
Mr. Apoorv Sharma, Adv.  
Mr. Rishi Didwania, Adv.

For Respondent(s)

Mr. Samrat Krishnarao Shinde, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
  
Ms. Prachiti Deshpande, Adv.  
Ms. Prachiti Deshpande, Adv.  
Dr. R. R. Deshpande, AOR  
Mr. Bhagwanr Deshpande, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(Crl) No. 2122/2020

1. Heard learned counsel for the parties at length.

2. Hearing concluded.
3. Judgment reserved.

SLP(CrI) No. 3298/2020

1. It is submitted by the learned counsel appearing for the petitioner that the petitioner has expired.
2. In that view of the matter, the special leave petition stands disposed of as abated.
3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER